

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1325

ANSWERED ON:03.03.2015

REVOCAION OF AFSPA

Karra Shri Tariq Hameed;Pala Shri Vincent H;Puttaraju Shri C.S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has assessed the impact of the Armed Forces Special Powers Act (AFSPA) on human rights;
- (b) if so, the details thereof;
- (c) whether the AFSPA will be modified or withdrawn from Jammu and Kashmir and North- East region;
- (d) whether the Government has received any request from the States, where the said Act is in force, to amend or revoke the act; and
- (e) if so, the details thereof and the response of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

- (a) & (b): Yes, Madam. Impact of the Armed Forces Special Powers Act (AFSPA), in all aspects, is reviewed/assessed periodically by the Government of India after detailed consultations with State Governments concerned and the Central Agencies.
- (c):At present there is no such proposal.
- (d):Representations have been received from time to time from different organizations/NGOs from Manipur for withdrawal and from the State Government of J&K for phased withdrawal of the Armed Forces Special Powers Act. The State Government of Nagaland has also made a request for denotification of the Disturbed Area.
- (e):Decision on matters affecting security are taken after evaluation of the situation on the ground by the Government.